

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD**

REGIONAL BENCH – COURT NO.I

Service Tax Appeal No.70177 of 2019

(Arising out of Order-in-Appeal No.MRT/EXCUS/000/APPL-MRT/424/2018-19 dated 17/12/2018 passed by Commissioner (Appeals), CGST, Meerut)

M/s Venkateshwara Engineers & Infrastructure

.....Appellant

GH-1, Sector-VI, Jagrati Vihar,
Garh Road Meerut (U.P.)

VERSUS

Commissioner, CGST, Meerut

.....Respondent

Meerut-2500004

APPEARANCE:

Shri Harbir Singh, Advocate for Appellant
Shri B.K. Jain, Authorized Representative for Respondent

CORAM :

Hon'ble Mrs. ARCHANA WADHWA, MEMBER (JUDICIAL)
Hon'ble Mr. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)

FINAL ORDER NO. 70135 / 2020

DATE OF HEARING : 04 February, 2020
DATE OF DECISION : 04 February, 2020

ARCHANA WADHWA

On matter being called, our attention stand drawn to a letter addressed by the Advocate for the appellant. It stands disclosed that the appellant has applied for SABKA VISHWAs (LEGACY DISPUTE RESOLUTION) SCHEME, 2019, which stands accepted by the Revenue. In support, he has produced SVLDRS-4, discharge certificate.

2. Learned D.R. appearing for the Revenue clarifies that SVLDRS-4 certificate is in full and final acceptance of the discharge made by the assessee under the said scheme. In that case the present appeal is required to be disposed of as withdrawn. We, order accordingly.

(Dictated and Pronounced in open Court)

Sd/-
(Archana Wadhwa)
Member (Judicial)

Sd/-
(Anil G. Shakkarwar)
Member (Technical)

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